

Complaints Regarding Non-Cooperation of Bank Officials in Implementation of Self-Employment Programme

1002. PROF. P. J. KURIEN : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware of the fact that some bank officials are not fully cooperating in the implementation of Prime Minister's Self-employment programme ;

(b) whether Government have received complaints in this regard ; and

(c) if so, the details thereof and the action taken by Government to correct these bank officials ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJAR) : (a) to (c) The Government were receiving complaints regarding non-sanctioning of cases under this scheme and till the end of February, 1984 hardly one-fourth of the target for sanction was achieved. The progress picked up after a meeting taken by the Union Finance Minister on 8.3.84 and against the target of 2.5 lakhs 2.42 lakh cases were sanctioned by the end of March, 1984. During 1983-84, against the sanctioned amount of Rs. 401.54 crores, disbursement of Rs. 149.57 crores was made. The Government have also been taking necessary remedial action whenever any specific complaint was received. Now the Bank officials are cooperating in the implementation of the scheme for providing self-employment to the educated unemployed youth announced by the Prime Minister on 15th August 1983, although during the initial period the progress was rather slow.

Implementation of Bhatnagar Committee Report on Revision of Pay Scales of Employees in Public Sector Undertakings

1003. SHRI BHEEKHABHAI : Will the Minister of FINANCE be pleased to state :

(a) whether report of Bhatnagar Committee on revision of pay-scales has

been implemented in any public sector undertaking ;

(b) if so, names of such undertakings ;

(c) if not, the difficulties pointed out by the undertakings to implement the same ; and

(d) the action being taken to remove those difficulties ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHANA) : (a) and (b) Proposals received from the Cotton Corporation of India Ltd. and Hindustan Steelworks Construction Limited for revision of scales of pay of their executives on the basis of the Bhatnagar Committee Report have been approved by the Ministry of Finance (Bureau of Public Enterprises).

(c) and (d) In view of (a) & (b), does not arise. *

Retention of Consignment Tax by States

1004. SHRI CHITTA MAHATA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that States are to retain 50 percent of consignment tax in the course of inter-State trade ; and

(b) if so, the details and reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) and (b) The Constitution (46th Amendment) Act, 1982 enables Parliament to levy tax on inter-State consignment of goods, the proceeds of which tax have been assigned to the States. The matter regarding the levy of consignment tax was considered in the Conferences of all Chief Ministers held on 2nd November, 1983 and 28th May, 1984. It was decided in the Conference held on 28.5.1984